

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.413**  
**IB/567/ND/2021**

**IN THE MATTER OF:**

Climax Enterprises Pvt Ltd	...	Applicant
Versus		
Super Aays Pvt Ltd	...	Respondent

**Under Section 9 (IBC)**

**Order delivered on 12.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Neither the applicant nor the respondent is present today. In the interest of Justice, one opportunity is given to the applicant to pursue with the matter. It is made clear that if the applicant fails to pursue with the matter on the next date of hearing, the matter will be dismissed for want of prosecution. Let this matter be posted to 02.08.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**